
(2021) 07 OHC CK 0083
In the Orissa High Court
Case No : CRLMP No. 942 Of 2021

Sanghamitra Nayak

APPELLANT

Vs

State Of Odisha & Ors

RESPONDENT

Date of Decision : 09-07-2021

Acts Referred:

Citation : (2021) 07 OHC CK 0083

Hon'ble Judges : Biswajit Mohanty, J

Bench : Single Bench

Advocate : S.K. Panda, A.P. Das

Final Decision : Disposed Of

Judgement

Biswajit Mohanty, J

This matter is taken up by video conferencing mode. Heard Mr. Panda, learned counsel for the petitioner and Mr. Das, learned Addl. Standing Counsel.

At the outset, Mr. Panda undertakes to serve an extra copy of the petition on Mr. Das, learned counsel for the State in course of the day.

According to Mr. Panda, grievance of the petitioner in this case pertains to non-registration of her complaint under Annexure-1 as F.I.R. by the I.I.C.,

Mahila Police Station, Buxi Bazar, Cuttack (opposite party no.3) though the same reveals commission of cognizable offences. He further submits that

though against such inaction, the petitioner has approached the Deputy Commissioner of Police, Cuttack (opposite party no.2) by filing a grievance

petition dated 28.05.2021 under Annexure-2 sent through Registered Post, however, till date no decision has been taken on the same. In such

background, he prays that necessary direction be given to opposite party no.2 to

take a decision on her grievance petition within a specific time period.

Considering the submissions made and without expressing any opinion on the merits of the case, this Court directs the Deputy Commissioner of Police,

Cuttack (opposite party no.2) to take a decision on the grievance petition under Annexure-2 in accordance with law keeping in mind the decision of

the Honâ??ble Supreme Court in the case of Lalita Kumari Vs. State of U.P. & Others reported in AIR 2014 SC 187 within a period of four weeks

from the date of production of copy of this order, if in the meantime the same has not been disposed of. The petitioner is directed to supply copies of

the complaint petition under Annexure-1 and the grievance petition under Annexure-2 to opposite party no.2 while presenting a copy of this order. The

petitioner be communicated with the result of such exercise.

The CRLMP is accordingly disposed of.

Parties may utilize the soft copy of this order available in the High Courtâ??s Website or print out thereof at par with certified copy in the manner

prescribed vide Courtâ??s Notice No.4587 dated 25.03.2020 read with Notice No.4798 dated 15.04.2021 issued by the Registrar General of this

Court.